

ITEM NO.64

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSpecial Leave to Appeal (Crl.) No.15099/2023

(Arising out of impugned final judgment and order dated 20-11-2023 in CRLP No. 7951/2023 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

NARA CHANDRA BABU NAIDU

Respondent(s)

(IA No. 241874/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 243948/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Ranjit Kumar, Sr. Adv.  
Mr. S Niranjana Reddy, Sr. Adv.  
Mr. P Sudhakar Reddy, A.A.G.  
Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Santosh Krishnan, Adv.  
Mr. Polanki Gowtham, Adv.  
Mr. Kv Girish Chowdary, Adv.  
Ms. Rajeswari Mukherjee, Adv.  
Mr. Sahil Raveen, Adv.  
Mr. Bala Krishna, Adv.  
Ms. Deepshika Sansanwal, Adv.  
Mr. T Vijaya Bhaskar Reddy, Adv.  
Ms. Ruchi Guasain, Adv.  
Ms. Archita Nigam, Adv.  
Mr. Meeran Maqbool, Adv.

For Respondent(s)

Mr. Siddharth Aggarwal, Sr. Adv.  
Mr. Guntur Prabhakar, Adv.  
Mr. Guntur Pramod Kumar, AOR  
Ms. Prerna Singh, Adv.  
Mr. Kumar Vaibhav, Adv.  
Mr. Anmol K., Adv.

Mr. Ayush Kaushik, Adv.  
Mr. Ayush Shrivastava, Adv.  
Mr. Mohd. Ashaab, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior counsel appearing for the petitioner - State of Andhra Pradesh and perused the material placed on record.
2. Application seeking exemption from filing certified copy of the impugned order is allowed.
3. Issue notice, returnable on 08-12-2023.
4. The instructing counsel of Mr. Siddharth Aggarwal, learned Senior counsel appearing for the respondent accepts notice. Hence, formal notice on behalf of the said respondent is dispensed with.
5. However, it is directed that all the conditions mentioned in the order dated 3-11-2022 passed by the High Court in I.A. No. 4/2023 in CRLP No.7951/2023 shall continue, except the condition of organizing or participating in the public rallies and meetings, till the next date of hearing.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)